

Sl.No.7
O.A. No.24/06
Dt.10.1.2006.

Shri A.K.Prasad, ld. counsel for the applicant.

ORDER

The learned counsel for the applicant submits that since this case relates to R.P.F., which is an armed force, the application will not lie before this Tribunal. On such ground, prayer is made to allow to withdraw this petition so that proper writ application may be filed before the Hon'ble High Court.

2. In view of the submissions, prayer is allowed. The application is disposed of as withdrawn.



[P.K.Sinha JVC

mps.